

(b) if so, the reasons for this discrimination; and

(c) the action, the Administration proposes to take to end this anomaly?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes.

(b) The General Managers were empowered to prescribe uniforms for the staff.

(c) A Committee was appointed to go into the entire question of supply of uniforms to various categories of Railway staff and its report is under examination.

Scheme from Tamil Nadu to repair Irrigation channels in Tanjore District

6104. SHRI S. RADHAKRISHNAN : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government have received any scheme from the State Government of Tamil Nadu for the repairs and renovation of the entire irrigation channels in the Tanjore District in Tamil Nadu ;

(b) whether the scheme has already been approved by the World Bank ; and

(c) if so, the action taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) Yes.

(b) and (c). The World Bank/IDA had shown interest in financing the scheme. The matter was, however, not pursued in view of the differences amongst the States of Kerala, Mysore and Tamil Nadu on the Cauvery Waters.

Control over explosives

6105. SHRI JYOTIRMOY BOSU : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the control over explosives is the responsibility of the Central Government ; and

(b) the administrative measures taken by Government for effective control over explosives ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) Yes, Sir,

(b) Suitable measures have been taken to strengthen the Inspecting Staff of the Department of Explosives with a view to having an effective control over civil explosives, particularly in the Eastern region of the country. Government is also continuously engaged in the study of the problem of illicit manufacture, sale, possession etc. of arms, ammunition and explosives through a study team of Senior police Officers and in the light of the findings of this study team, suitable remedial and preventive measures are taken to eliminate loop-holes in the arrangements for the production, sale and distribution of these items.

Major and Medium Irrigation Schemes not getting Clearance from Government

6106. SHRI SHANKARRAO SAVANT : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Starred Question No. 1104 on the 13th July, 1971 and state :

(a) the names of major and medium scheme of irrigation received from the State of Mysore, Andhra Pradesh, Madhya Pradesh Orissa which have been refused clearance by the Central Government on the ground of the appointment of a Tribunal, as done in the case of Maharashtra ; and

(b) whether any new irrigation projects have been sanctioned by the Central Government, after the appointment of the Tribunal, in Maharashtra, Andhra Pradesh, Mysore, Madhya Pradesh and Orissa and if so, the names of such projects ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) The names of new major and medium irrigation schemes in the State of Mysore, Andhra Pradesh, Madhya Pradesh and Orissa, which have not been processed for acceptance by the Planning Commission, pending the awards of the Inter-State Water Disputes Tribunals on the Krishna, Godavari and Narmada basins, are given in the attached statement.